

FULL COURT REFERENCE TO BID FAREWELL TO HON'BLE MR. JUSTICE PARAN KUMAR PHUKAN, ADDITIONAL JUDGE OF GAUHATI HIGH COURT ON HIS LORDSHIP'S SUPERANNUATION ON 27TH DAY OF OCTOBER, 2017 IN COURT NO.1.

My esteemed colleagues,

Mr. Bimal Chetri, Senior Vice-President, Gauhati High Court Bar Association,

Mr. S.C.Sarma Pathak, President, Gauhati High Court Advocates' Association,

Mr. Chinmoy Choudhury, Advocate General, Assam and Chairman, N.E.Bar Council

Mr. N.Dutta, Advocate General, Arunachal Pradesh

Mr. Arup Kumar Sarma, Additional Advocate General, Mizoram

Mr. S.S.Dey, Standing Counsel, Gauhati High Court

Mr. S. C.Keyal, Assistant Solicitor General of India,

Ms. T.Khro, Senior Govt. Advocate, Nagaland,

Distinguished Members of the legal fraternity,

Members of the Registry

Today we are going to experience a major jolt in bidding adieu to one of our esteemed colleagues, Mr. Justice Paran Kumar Phukan- person with a never disappearing smile, soft in speech and gentle in nature. A person with unbeatable zeal and vigour, Justice Phukan is one of the best human beings with a golden heart, I have ever met.

Justice Phukan as I have known him due to my acquaintance for last about one and half years, is an amiable person and possesses a very high degree of simplicity in spite of his multifaceted personality with excellence.

Born on 29th October, 1955 at Jorhat Justice Phukan graduated in Science with honours in Chemistry from J.B. College, Jorhat. He initially served as Senior Laboratory Assistant in the Regional Research Laboratory, Jorhat for a brief period from 1977 to 1983 and then enrolled as an Advocate in the Tezpur Bar Association in 1983 and later on shifted his practice to Guwahati in 1985. However, he chose to join Assam Judicial Service as Munsiff and ultimately got promoted to the rank of District and Sessions Judge, by dint of his hard labour, dedication and sincerity. Justice Phukan also served as Registrar (Administration) of Gauhati High Court and thereafter as Presiding Officer, Labour Court; District and Sessions Judge, Nagaon; Member, Motor Accident Claims Tribunal, and also as a Presiding Officer, State

Transport Appellate Tribunal (STAT), Guwahati. Mr. Justice Phukan was elevated as an Additional Judge of the Gauhati High Court with effect from 07.01.2015.

I would also like to add here that his achievements would further go to certify his ability, competence, capability and reflection of his personality as an icon from the lower judiciary. It is his unmatched competence and dedication that elevated Mr. Justice Phukan to the present position of higher echelon from the lower judiciary.

In Bhagwat Geeta it has been quoted-

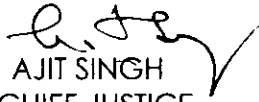
"You have a right to perform your prescribed duty, but you are not entitled to the fruits of action. Never consider yourself the cause of the results of your activities, and never be attached to not doing your duty."

I have seen Mr. Justice Phukan as a person who truly believes this and has never bothered for the fruits but for his duties.

During his tenure as a judge he has delivered many landmark judgments and contributed a lot to the Judiciary. I make no secret of my feelings that his retirement would be a personal loss to me. Indeed Gauhati High Court would be deprived of the valuable services of such a seasoned and mature Judge. I am sure, my colleagues on the Bench would agree with me that we all are going to miss Mr. Justice Phukan a lot-especially his witty and humorous comments -in weeks and months to come.

In any case, we shall continue to seek his valuable advice in future for the betterment of the Institution to which we all belong. I, on my own behalf and on behalf of my esteem colleagues of the bench, wish Justice Phukan and Mrs. Phukan, good health, success and a very long life.

Thank you,


AJIT SINGH
CHIEF JUSTICE
GAUHATI HIGH COURT